

BEFORE THE NATIONAL GREEN TRIBUNAL
 EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
 FINANCE CENTRE, 3RD FLOOR, NEW TOWN
I.A No. 81/2025/EZ
Application arising out of
 APPEAL NO. 07 /2025/EZ

IN THE MATTER OF:

In the matter of:
 An application for condonation of
 delay;

AND

IN THE MATTER OF

Shambhu Sharan Singh

.....Appellant

VERSUS

State of Bihar & ORS

..... Respondent

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Paushali Banerjee

Advocate

7A Kiron Shankar Roy Road, Kolkata

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**BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONAL BENCH),
KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN
MEMORANDUM OF APPEAL**

**I.A. Application-----/2025/EZ
APPEAL NO. 7 OF 2025**

IN THE MATTER OF

Shambhu Sharan Singh, son of Shri Bigan Singh, Director,
Vivekanand Mission School, resident of Biley Vihar (Lala Amouna),
P.S. Daudnagar, District Aurangabad.

..... Applicant/Appellant.

And

1. The State of Bihar, through the Addition Chief Secretary,
Department of Environment, Forest & climate Change
Government of Bihar, Ground Floor, Sinchai Bhawan, Harding
Road, Patna Secretariat, Patna - 800015. E mail- efd-
bih@nic.in
2. The Collector, Collectorate, Aurangabad Bihar- 824101. Email-
dm-aurangabad.bih@nic.in



3. The Additional Collector-cum-District Grievance Officer, Aurangabad. Bihar- 824101. Email- dm-aurangabad.bih@nic.in
4. The Sub Divisional Officer, Daudnagar, P.S. Daudnagar, District Aurangabad. Bihar- 824101. Email- dm-aurangabad.bih@nic.in
5. The Bihar State Pollution Control Board, through its Chairman, Parivesh Bhawan, Patliputra Industrial Area, Patna- 800010. Email id-msbspcb-bih@gov.in
6. The Secretary, Board of Revenue, Bihar, Old Secretariat, Patna-800010. Email id-msbspcb-bih@gov.in
7. Lakshman Prasad, son of Rameshwar Singh, Director/ Proprietor of Rameshwari Cold Storage (A Unit of Rameshwari Agro Services Private Limited), resident of village Bhakharaun More, Gaya Road, P.S. Daudnagar, District Aurangabad. Bihar- 824101.

..... Respondents.

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The humble petition on behalf the Appellant:

MOST RESPECTFULLY SHEWETH

1. That the instant appeal is being filed against the order dated 25.3.2025 passed by the Board of Revenue, Bihar, Patna in Appeal (Pollution) Case No. 5 of 2020, whereby and whereunder the Board of Revenue, without considering the issues raised in the appeal, has dismissed the appeal.
2. That it also appears from the order sheet that on 19.02.25 the matter Shambhu Saran Singh vs State of Bihar & Ors was fixed on 19.03.25. Copy of the order sheet is annexed herewith and marked as Annexure A.
3. That subsequently the matter Shambhu Saran Singh vs State of Bihar & Ors did not appear in the list on 19/03/25 and the Appellant was not informed of the next date in the matter of Shambhu Saran Singh vs State of Bihar & Ors
2. That after waiting for a considerable period the Appellant on 8.5.2025 when the appellant visited the office of the Member, Board

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of Revenue to know about the next date of hearing in the matter, the Appellant was informed about the impugned order dated 23/03/25.

3. That immediately thereafter the Appellant informed the learned Advocate of record regarding the impugned order dated 23/03/25 .
4. That the Appellant tried to contact the Learned Advocate on record of the Appellant as the Advocate -on record was suffering from extreme Uveitis in the right eye from 14/03/25 therefore the Appellant could establish contact with the advocate on record only on 8/05/25 when the Advocate on record advised the Appellant to file an Memorandum of Appeal on 8/05/25.
5. That the Appellant transmitted all the documents to the learned advocate on record after consultation on 13/05/25.
6. That the Appeal was affirmed on 17/05/2025 and filed on 21/05/25 online before this Hon'ble Tribunal. Therefore, delay of 29 days, (if at all) caused in filing the instant appeal was completely beyond the

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control of the appellant or their learned Advocate. The instant application for condonation of delay has been filed as an abundant precaution , though the applicant in the paragraph relating "Limitation" in the Memorandum of Appeal mentioned the details pertaining to delay in filling of the Appeal.

7. That the learned Advocate of record was suffering from acute uveitis on her right eye from 14/03/25 and therefore the Appellant could not communicate with the Advocate -on-record of the Appellant. Copy of the prescriptions of the learned Advocate -on -record is annexed herewith and marked as Annexure B
8. That the advocate on record of the Appellant was suffering from uveitis in her right eye and was under treatment of Shankar Netrayalya Chennai from 25/03/25 for which the Advocate on record was frequently travelling from Kolkata to Chennai.
9. That due to pus formation in the right eye of the learned Advocate on record, the learned Advocate on record was prescribed steroids and injections with complete rest for the eyes.
10. That on 08/05/25 the Advocate on record could establish contact with the Appellants and after a discussion with the Appellant started

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preparing the instant Appeal and the Appeal was filed on 17/05/25,
there is a delay of nineteen days.

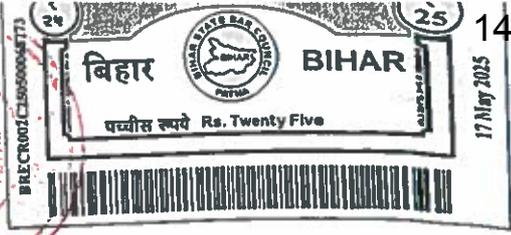
11. That the delay in filing the Appeal is neither intentional nor deliberate and the present application on behalf of Appellant has been moved Bonafide and in the interests of justice
12. That unless the delay of 29 days, in preferring the instant appeal, is condoned the appellant will suffer an irreparable loss and injury.
13. The application is bonafide and for ends of Justice.

PRAYER

In the Premises as aforesaid applicant most humbly prays that Your Lordships may be graciously pleased to condone the delay (if any) of 29 days in presenting the instant memorandum of appeal and / or pass such other Order or Orders as to Your Lordships may deem fit and proper;

And for this act of kindness, your applicant as in duty bound shall ever pray.

Prayed by me
Ravinder Singh
Advocate



**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT KOLKATA
(Eastern Zone)**

Appeal No. of 2025

(Memorandum of Appeal under Section 18, read with Section
..... of the National Green Tribunal Act, 2010)

Shambhu Sharan Singh Applicant/Appellant.

Versus

The State of Bihar and others Respondents.

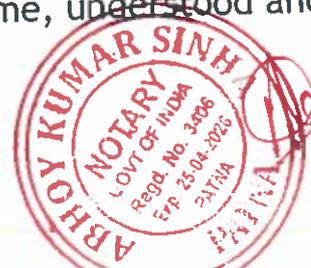
AFFIDAVIT

I, Shambhu Sharan Singh aged about 64 years, son of Shri Bigan Singh, Director, Vivekanand Mission School, resident of Biley Vihar (Lala Amouna), P.S. Daudnagar, District Aurangabad, Bihar do hereby solemnly affirm and declare as under:

1. That the deponent is appellant and is well conversant with the facts of the accompanying memorandum of appeal and is competent to depose the present affidavit.
2. That the accompanying memorandum of appeal has been drafted by my Counsel under my instructions and the same has been read to me, understood and found to be correct.

Abhoy Kumar Sinha
NOTARY, GOVT. OF INDIA
Civil Court & Collectorate, Patna
S.L. No. 5185/2025
Date: 17/05/2025

*For 06/03/2025
along with
17/05/25*



17/05/2025

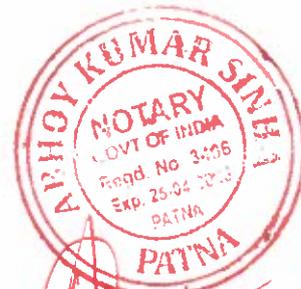
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3. That the accompanying appeal may be read as part and parcel of the present affidavit as the contents of the same have not been repeated herein to avoid repetition.
4. That the documents filed with the present affidavit are true replica of their respective originals and no alteration has been done.

A Shambhu Sharan Sult

DEPONENT



17/05/2018

②


भारत सरकार
 GOVERNMENT OF INDIA


शम्भू शरण सिंह
 Shambhu Sharan Singh
 जन्म तारीख/DOB: 15/03/1961
 पुरुष Male



2407 5023 4849

आधार - आम आदमी का अधिकार


भारतीय विशिष्ट पहचान प्राधिकरण
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: आत्मज: बिगन सिंह, विले विहार, विवेकानंद सदभावना उद्यान विलेज - लाला अमीना, तरार, तरार, औरंगाबाद विहार, 824143	Address: S/O: Bigan Singh, Biley Vihar, Vivekanand Sadbhavana Udyan Village - Lala Amauna., Tarar, Tarar, Aurangabad Bihar, 824143
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2407 5023 4849

Aadhaar - Aam Aadmi ka Adhikar

Shambhu Sharan Singh

फारम संख्या 563

दिनांक
और तारीख

आदेश और पदाधिकारी का हस्ताक्षर

आदेश का क्रमांक

क
टिप्पण

25.03.2021

Pr. Secretary, Environment, Forest & Climate Change present. Secretary, Industries Department present and Ld. lawyer for Bihar State Pollution Control Board present.

Ld. lawyer for the respondent no. 9 is absent. The Bihar State Pollution Control Board and the respondent no. 9 shall file their respective replies on the next date of hearing positively, failing which this appeal shall be decided on the basis of the materials available on record.

Put up this case on 29.04.2021 at 04.00 PM.

(Naramdeshwar Lal)
Secretary,
Industries Department,
Bihar.

(Dipak Kumar Singh)
Pr. Secretary,
Environment, Forest
& Climate Change Department,
Bihar.

(Tripurari Sharan)
Chairman-cum-Member
Board of Revenue, Bihar

BRECRO02CS0500051016

13 May 2025

₹10

BRECRO02CS0500051017

13 May 2025

₹10

29.04.2021

अन्य महत्वपूर्ण सरकारी कार्यों में व्यस्त रहने के कारण सुनवाई नहीं हो सकी।

सुनवाई की अगली तिथि:- 29.06.2021 को अपराह्न 04.00 बजे निर्धारित की जाती है।

(त्रिपुरारि शरण)

अध्यक्ष -सह- सदस्य

वि नो रिजि जल्ल
अह।

24/6/20
11/7/20

29.06.2021

Mr. Parijat Saurav, Learned lawyer for respondent nos. 6 to 8 present. Mr. Piyush Ranjan advocate for the appellant present. Learned lawyer for the respondent no. 9 absent.

2. This case has not been admitted till date. Therefore, this case was heard on the point of admission. This case is admitted.

3. In light of the report submitted by the learned lawyer on behalf of the BSPCB, other parties are directed to file their counter affidavits by the next date of hearing.

वि नो रिजि जल्ल
अह।

11/7/20
20/4/20



Urka

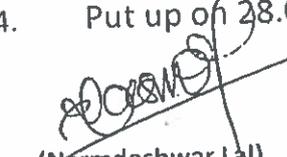
अनुसूची 14 - फारम संख्या 563

हस्ताक्षर

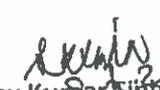
आदेश की क्रमां. और तारीख	आदेश और पदार्थ 2	आदेश पर की गई कार्यवाई के बारे में दिव्यनी तारीख सहित 3
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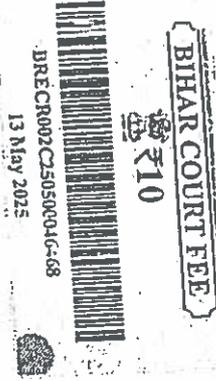
29.06.2021

4. Put up on 28.07.2021 at 2 PM.


 (Narmadeshwar Lal)
 Secretary
 Industries Department,
 Bihar


 (Dipak Kumar Singh)
 Principal Secretary,
 Environment, Forest
 & Climate Change
 Department, Bihar


 (Sanjeev Kumar Sinha)
 Member, Board of
 Revenue,
 Bihar



28.07.2021

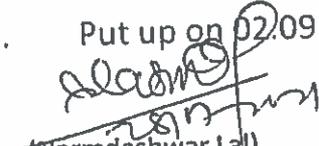
Mr. Parijat Saurav, Learned advocate on behalf of the respondent nos. 6 to 8 present. Mr. Suraj Samdarshi, Learned advocate for the appellant present. Mr. Rajeev Shekhar, Learned advocate for the respondent no. 9 present.

2. On the last date of hearing, parties are directed to file their counter affidavit in the light of the report submitted by the Bihar State Pollution Control Board. The Learned advocate on behalf of the respondent no. 9 has filed a petition stating therein that due to advocate's father treatment in AIIMS, New Delhi, the counter affidavit cannot be filed. He sought 10 days' time to file counter affidavit. Respondent no. 9 is granted time to file rejoinder.

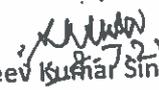
3. The Learned advocate for appellant filed rejoinder to the report submitted by the Bihar State Pollution Control Board. A copy of the rejoinder was made available to the learned advocate for Bihar State Pollution Control Board and learned advocate for respondent no. 9.

4. The Learned advocate for the appellant pointed out that the response from respondent nos. 3 to 5 is needed for adjudication of the case. The Collector, Aurangabad is directed to file counter affidavit on behalf of respondent nos. 3 to 5 by the next date of hearing.

5. Put up on 02.09.2021 at 2 P.M. Inform all concerned.

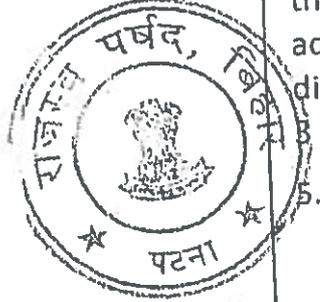

 (Narmadeshwar Lal)
 Secretary,
 Industries Department,
 Bihar


 (Dipak Kumar Singh)
 Principal Secretary,
 Environment, Forest &
 Climate Change
 Department, Bihar


 (Sanjeev Kumar Sinha)
 Member,
 Board of Revenue,
 Bihar

एक मनेमो प्रालप ए
एक मोरिस प्रालप
द्वारा
29.07.21
शुभ प्रदाता

एक मनेमो प्रालप जिर
पदाधिकारी ऑफिस
को भेजने हेतु
द्वारा
27.08.21
शुभ प्रदाता

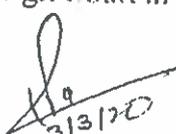
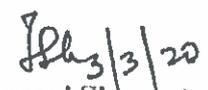
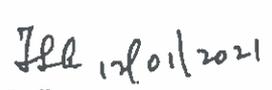


आदेश-पत्रक

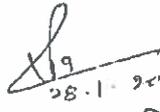
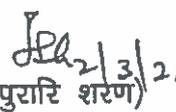
(द्वितीय अधिनियम क्र. 29, 1941 का विभाग 129)

आदेश पत्रक ता० से तक

जिला Muzaffargarh सं० 05 सन् 2020केस का प्रकार Pollution

आदेश की क्रम सं. और तारीख	आदेश और पदाधिकारी का हस्ताक्षर	आदेश पर की गई दि
12.01.2021	<p>This Petition has been filed on 19.02.2020 under Section 31 of the Air (Prevention and Control of Pollution) Act- 1981 in pursuance of order dated 04.02.2020 passed by the Hon'ble High Court in C.W.J.C No. 20498/2019.</p> <p style="text-align: center;"> 31/3/20 (Ravi Ranjan Kumar Sinha) Section Officer, Board of Revenue, Bihar, Patna</p> <p>Put up on <u>19.03.2020</u> for hearing on the point of Admission. Inform all Concerned.</p> <p style="text-align: center;"> 3/3/20 (Tripurari Sharan) Chairman-Cum-Member, Board of Revenue, Bihar, Patna</p> <p>वैश्विक महामारी कोरोना के कारण वाद की सुनवाई दिनांक 19.03.2020 को नहीं हो सकी। सुनवाई की अगली तिथि 28.01.2021 को निर्धारित की जाती है।</p> <p style="text-align: center;"> 12/01/2021 (त्रिपुरारि शरण) अध्यक्ष-सह-रादस्य।</p>	<p>BIHAR COURT FEE ₹10 13 May 2025 BIHAR COURT FEE</p> <p>वैश्विक महामारी कोरोना के कारण वाद की सुनवाई दिनांक 19.03.2020 को नहीं हो सकी। सुनवाई की अगली तिथि 28.01.2021 को निर्धारित की जाती है।</p> <p>BIHAR COURT FEE ₹10 13 May 2025 BIHAR COURT FEE</p>



आदेश की क्रम सं. और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
28.01.2021	<p>माननीय अध्यक्ष -सह- सदस्य के अवकाश में रहने के कारण सुनवाई नहीं हो सकी।</p> <p>सुनवाई की अगली तिथि- 02.03.2021 को अपराह्न 4.00 बजे निर्धारित की जाती है।</p> <p style="text-align: center;">  28.1.2021 (रविरंजन कुमार सिन्हा) प्रशाखा पदाधिकारी (अपील) राजस्व पर्षद, बिहार, पटना। </p>	<p>एक नोटिस प्रि अड्डा 1 Chh 19.2.20 प्र 19.2.</p>
02.03.2021	<p>अन्य महत्वपूर्ण सरकारी कार्यों में व्यस्त रहने के कारण सुनवाई नहीं हो सकी।</p> <p>सुनवाई की अगली तिथि- 09.03.2021 को अपराह्न 4.00 बजे निर्धारित की जाती है।</p> <p style="text-align: center;">  2/3/21 (त्रिपुरारि शरण) अध्यक्ष -सह- सदस्य </p>	<p>एक नोटिस प्रि अड्डा 1 Chh 3/3/20 प्र 3/3/21</p>
09.03.2021	<p>Ld. lawyer for appellant present. Ld. lawyer for Bihar State Pollution Control Board present as well as respondent no.- 9 Laxman Prasad present. Pr. Secretary, Environment, Forest & Climate Change present.</p> <p>The Ld. lawyer for the Bihar State Pollution Control Board and the Ld. lawyer for the respondent no.-9 shall file their respective replies on the next date of hearing.</p> <p>Put up this case on 25.03.2021 at 04.00 PM.</p> <p style="text-align: center;">  (Dipak Kumar Singh) Pr. Secretary, Environment, Forest & Climate Change Department, Bihar. </p> <p style="text-align: center;">  (Tripurari Sharan) Chairman-cum-Member Board of Revenue, Bihar. </p>	<p>एक नोटिस प्रि अड्डा 1 Chh 23/3/20 प्र 23/3/21</p>



आदेश की कृप
सो और तारीख
(1)

आदेश और पदाधिकारी का उल्लेख
(2)

आदेश पर की गई
कार्रवाई के बारे में
दिये गयी तारीख सहित
(3)

02.09.2021

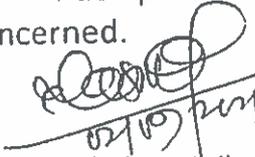
Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present.

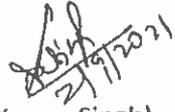
2. On the last date of hearing the Collector, Aurangabad was directed to file counter affidavit on behalf of the respondent nos. 3 to 5. No counter affidavit has been filed by the Collector. The Collector, Aurangabad is directed again to file counter affidavit within 10 days. This office is directed to issue reminder immediately.

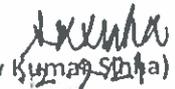
3. On the last date respondent no. 9 had sought time to file counter affidavit. Today he has filed the counter affidavit. The copy thereof has been served to other parties today during hearing.

4. The learned advocate on behalf of the appellant submitted that he will file reply to the counter affidavit submitted by the respondent no. 9, if so required.

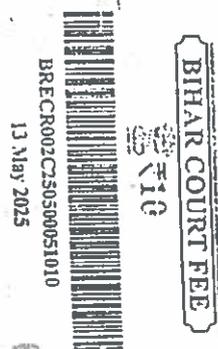
5. Put up this case on 21.10.2021 at 2:00 P.M. Inform all concerned.


(Narmadeshwar Lal)
Secretary,
Industries Department,
Bihar


(Dipak Kumar Singh)
Principal Secretary,
Environment, Forest &
Climate Change
Department, Bihar


(Sanjeev Kumar Sinha)
Member,
Board of Revenue,
Bihar

एक नोटिस प्राप्त एवं
एक नोटिस प्राप्त अनुद
8/9/21
06.09.21
13/9/21

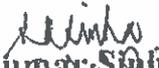


21.10.2021

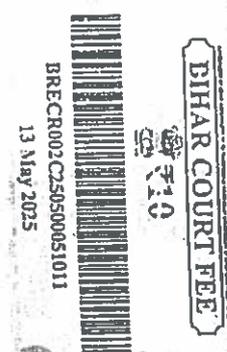
Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present. Mr. Suraj Shamdarshi, learned advocate on behalf of the appellant present.

2. The learned advocate for the appellant filed rejoinder to the counter affidavit of respondent no. 9.

3. Since the member from the Department of Industries, Bihar is not available, this case is adjourned to 02.12.2021 at 02:00 PM. Inform all concerned.


(Sanjeev Kumar Sinha)

एक नोटिस एवं एक नोटिस
प्राप्त अनुद
8/9/21
21/10/21



X

आदेश की क्रम सं० और तारीख (1)

आदेश और पदाधिकारी का हस्ताक्षर (2)

आदेश पर की गई कार्रवाई के बारे में दिव्यापी तारीख सहित (3)

02.12.2021

Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.

2. The Collector, Aurangabad was directed on 28.07.2021 to file counter affidavit on behalf of the respondent nos. 3 to 5. But he has not filed counter affidavit as yet.

3. This office is directed to send strong reminder to the Collector, Aurangabad and also to contact the Collector to ensure compliance of the direction.

4. Put up on 05.01.2022 at 1:00 PM. Inform all concerned.

(Dipak Kumar Singh)
Principal Secretary,
Environment, Forest &
Climate Change
Department, Bihar

(Brijesh Mehrotra)
Additional Chief
Secretary,
Industry Department,
Bihar

(Sanjeev Kumar Singh)
Member,
Board of Revenue,
Bihar

05.01.2022

Appellant absent. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present. No other parties are present.

2. The Collector, Aurangabad has already filed counter affidavit in this case. A copy thereof was made available to all the other available parties.

3. Put up on 03.02.2022 at 1:00 PM. Inform all concerned.

(Dipak Kumar Singh)
Principal Secretary,
Environment, Forest &
Climate Change
Department, Bihar

(Sanjeev Kumar Singh)
Member,
Board of Revenue,
Bihar

03.02.2022

Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.

2. A rejoinder has been filed by the appellant in the light of the counter affidavit filed by respondent no. 4.

The learned advocate on behalf of the respondent no. 9 sought time to file rejoinder in the light of the rejoinder filed by the appellant.

एक नोटिस जारी एवं एड-मेगो प्राप्त अर्जुन
06/12/21
06/12/21

एक नोटिस जारी
कामुजोबनाय

05-1-22

05/01/2022

BREC002CZ5050051004



₹ 10

BIHAR COURT FEE

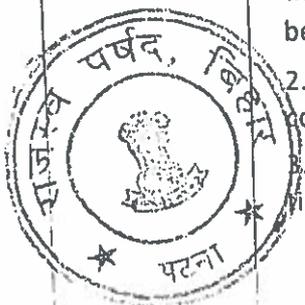


13 May 2025



₹ 10

BIHAR COURT FEE



आदेश की तारीख और तारीख (1)

आदेश और पदाधिकारी का हस्ताक्षर (2)

आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित (3)

03.02.2022

4. Put up on 10.03.2022 at 1:00 PM. Inform all concerned.

(Dipak Kumar Singh) Principal Secretary, Environment, Forest & Climate Change Department, Bihar

(Brijesh Mehrotra) Additional Chief Secretary, Industry Department, Bihar (Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar

17/3/2022 मेमोरिस प्रालय अन्तु 8/3/22 04/02/22

10.03.2022

Mr. Suraj Samdarshi, learned advocate on behalf of the appellant filed attendance but was absent on call. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.

2. All the parties have been provided sufficient time to file their rejoinders. On the next date of hearing, final hearing will be conducted.

3. Put up on 07.04.2022 at 12:30 PM. Inform all concerned.

(Sandeep Poudarik) Principal Secretary, Dept. of Industries, Bihar.

(Dipak Kumar Singh) Addl. Chief Secretary, Environment, Forest & Climate Change Department, Bihar.

(Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar.

17/3/2022 मेमोरिस प्रालय एच मेमो प्रालय 8/3/22 10/03/22

06.04.2022

Department of Environment, Forest and Climate Change, Bihar, Patna vide its office order no. 272 dated 05.04.2022 informed that Additional Chief Secretary, Environment, Forest and Climate Change Department is on leave on and will not be available on the scheduled date 07.04.2022 of hearing of this case.

2. Since the member from the Department of Environment, Forest and Climate Change, Bihar, will not be available on 07.04.2022, this case is adjourned to 19.05.2022 at 12:30 PM. Inform all concerned.

(Sanjeev Kumar Sinha)

19.05.2022

Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present.

2. Principal Secretary, Environment, Forest & Climate Change Department, Bihar is absent. Due to his absence, it is not possible to conduct hearing today.

(Signature)

BIHAR COURT FEE 10 BRCR002C25H500051022 13 Mar 2025



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आदेश की क्रम सं० और तारीख (1)

आदेश और पदाधिकारी का हस्ताक्षर (2)

19.05.2022

3. This case is adjourned to 05.07.2022 at 12:30 PM. Inform all concerned.

(Sandeep Poundrik)
Principal Secretary,
Industry Department, Bihar

(Sanjeev Kumar Bihari)
Member,
Board of Revenue, Bihar

16.06.2022

इस वाद की सुनवाई दिनांक-05.07.2022 को निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक-21.07.2022 को अपराहन 4:00 बजे निर्धारित की जाती है।

सभी संबंधितों को सूचित करें।

(श्रीमती (डॉ०) वन्दना किनी)

21-7-2022

इस वाद की सुनवाई दिनांक- 21.07.2022 को निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक 29.07.2022 को अपराहन 3:00 बजे निर्धारित की जाती है।

सभी संबंधितों को सूचित करें।

(श्रीमती (डॉ०) वन्दना किनी)

29.07.2022

इस वाद की सुनवाई दिनांक-29.07.2022 के 3:00 बजे अपराहन में निर्धारित की गई थी जिसमें कमिटी में नामित सदस्यों में से मात्र दो पदाधिकारियों के द्वारा भाग लिए जाने के कारण सुनवाई को स्थगित कर अगली सुनवाई की तिथि दिनांक- 8-9-2022 के अपराहन 4:00 बजे निर्धारित की जाती है।

सभी संबंधितों को सूचित करें।

(अरविन्द चौधरी)
प्रधान सचिव,

पर्यावरण, वन एवं जलवायु परिवर्तन
विभाग

(श्रीमती (डॉ०) वन्दना किनी)

अध्यक्ष-सह-सदस्य
राजस्व पर्वद बिहार, पटना।



आदेश की क्रम सं० और तारीख (1)

आदेश और पदाधिकारी का हस्ताक्षर (2)

आदेश और पदाधिकारी का हस्ताक्षर (3)

आदेश और पदाधिकारी का हस्ताक्षर (4)

आदेश और पदाधिकारी का हस्ताक्षर (5)

आदेश और पदाधिकारी का हस्ताक्षर (6)

आदेश और पदाधिकारी का हस्ताक्षर (7)

आदेश और पदाधिकारी का हस्ताक्षर (8)

आदेश और पदाधिकारी का हस्ताक्षर (9)

आदेश और पदाधिकारी का हस्ताक्षर (10)

आदेश और पदाधिकारी का हस्ताक्षर (11)

आदेश और पदाधिकारी का हस्ताक्षर (12)

आदेश और पदाधिकारी का हस्ताक्षर (13)

आदेश और पदाधिकारी का हस्ताक्षर (14)

आदेश और पदाधिकारी का हस्ताक्षर (15)

आदेश और पदाधिकारी का हस्ताक्षर (16)

आदेश और पदाधिकारी का हस्ताक्षर (17)

आदेश और पदाधिकारी का हस्ताक्षर (18)

आदेश और पदाधिकारी का हस्ताक्षर (19)

आदेश और पदाधिकारी का हस्ताक्षर (20)

आदेश और पदाधिकारी का हस्ताक्षर (21)

आदेश और पदाधिकारी का हस्ताक्षर (22)

आदेश और पदाधिकारी का हस्ताक्षर (23)

आदेश और पदाधिकारी का हस्ताक्षर (24)

आदेश और पदाधिकारी का हस्ताक्षर (25)

आदेश और पदाधिकारी का हस्ताक्षर (26)

आदेश और पदाधिकारी का हस्ताक्षर (27)

आदेश और पदाधिकारी का हस्ताक्षर (28)

आदेश और पदाधिकारी का हस्ताक्षर (29)

आदेश और पदाधिकारी का हस्ताक्षर (30)

आदेश और पदाधिकारी का हस्ताक्षर (31)

आदेश और पदाधिकारी का हस्ताक्षर (32)

आदेश और पदाधिकारी का हस्ताक्षर (33)

आदेश और पदाधिकारी का हस्ताक्षर (34)

आदेश और पदाधिकारी का हस्ताक्षर (35)

आदेश और पदाधिकारी का हस्ताक्षर (36)



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	आदेश अनुमति/कार्य दिप्पणी तारीख
<p>06.10.2022</p> <p>इस वाद की सुनवाई दिनांक 06.09.2022 को 04:00 बजे अपराह्न में निर्धारित की गई थी जिसमें कंगिटी में नामित सदस्यों में से मात्र दो पदाधिकारियों के द्वारा भाग लिए जाने के कारण सुनवाई को स्थगित कर अगली सुनवाई की तिथि दिनांक-10th Oct-2022 को अपराह्न 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(अरविन्द चौधरी)</i> 6/9/2022 प्रधान सचिव पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, विहार, पटना।</p> <p><i>(श्रीमती (डॉ०) वन्दना किनी)</i> 6/9/2022 अध्यक्ष-सह-सदस्य राजस्व पर्वद, विहार, पटना।</p>	<p>3</p> <p><i>स्व. नारियल</i> <i>पुष्पक</i></p>
<p>10th Oct 2022</p> <p>इस वाद की सुनवाई दिनांक-10.10.2022 को अपराह्न 4:00 बजे निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक-21st Nov 22 को अपराह्न 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(श्रीमती (डॉ०) वन्दना किनी)</i> 10/10/22</p>	<p><i>स्व. नारियल</i> <i>पुष्पक</i></p>
<p>इस वाद की सुनवाई दिनांक- 21.11.2022 को अपराह्न 4:00 बजे निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक-23rd Jan 23 को अपराह्न 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(श्रीमती (डॉ०) वन्दना किनी)</i> 21/11/2022</p>	<p><i>स्व. नारियल</i> <i>पुष्पक</i></p>

23/1/23



Members of the Appellate Authority,
viz., Principal Secretary, Industries
& Principal Secretary, Environment,
Forest and climate change present.

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1

2

3

Counselors for the parties present. Part heard the counsels for the petitioner and BSPCB. Counsel for the private respondent sought time.

Put up for final arguments on 16/2/23. (The parties may bring their written arguments to buttress their case, if they so desire.)

23/1/23
संवीप चौधरी

23/1/2023
अरविन्द कुमार चौधरी
VIVEK KUMAR SINGH

16-02-2023

इस वाद की सुनवाई दिनांक-16.02.2023 को अपराहन 4:00 बजे निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक...18.04.23को 4:00 PM बजे निर्धारित की जाती है।

सभी रांबंधित को रूचित करें।



(विवेक कुमार सिंह)
अध्यक्ष-सह-सदस्य

एक नोटिस प्राप्य अम

एक नोटिस प्राप्य अम

BIHAR COURT FEE

₹ 10



13 May 2025

URCHK002CZ50500051006

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Order No. 11/2023

आदेश की क्रम सं. की तारीख	आदेश और परामर्शी का हस्ताक्षर	आदेश पर की कार्रवाई के त दिपानी तारीख
		3
18.04.2023	<p>इस वाद की सुनवाई दिनांक- 18.04.2023 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि 3.5.23 को 4.00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: right;">(विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	
03.05.2023	<p>इस वाद की सुनवाई दिनांक- 03.05.2023 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि 13.06.23 को 4:00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: right;">(विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>स्क. न. सि. प्रा. इ. नु. 1/8/23</p>
13.06.2023	<p>इस वाद की सुनवाई दिनांक- 13.06.2023 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि 04.08.23 को 4:00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: right;">(विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>स्क. न. सि. प्रा. इ. नु. 1/8/23</p>
4/8/23	<p><i>relations present. He prays for lenia. but up on 26/9/23</i></p> <p>4/8/23</p> <p style="text-align: right;">(विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>स्क. न. सि. प्रा. इ. नु. 1/8/23</p>



स्क. न. सि. प्रा. इ. नु. 1/8/23

स्क. न. सि. प्रा. इ. नु. 1/8/23

स्क. न. सि. प्रा. इ. नु. 1/8/23

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पर्वद की क्रम सं०
अपीलार्थी का

1

अदेश और पदाधिकारी का क्रमांक

2

12.04.2024

इस वाद की सुनवाई दिनांक- 12.04.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 03.05.2024 को 4:00 PM बजे निर्धारित की जाती है।

सभी संबंधित को सूचित करें।



(चैतन्य प्रसाद)

अध्यक्ष-सह-सदस्य

07.05.2024

बिहार राज्य प्रदूषण नियंत्रण पर्वद के अधिवक्ता उपस्थित। Respondent No. 9 के विद्वान अधिवक्ता उपस्थित। अपीलार्थी के विद्वान अधिवक्ता उपस्थित।

अपीलार्थी के विद्वान अधिवक्ता द्वारा बताया गया कि इस मामले में respondent के 3 सेट हैं। जिसमें पहला सेट में क्रम संख्या- 1 से 5 तक में बिहार सरकार के पदाधिकारी हैं। दूसरा सेट क्रम संख्या- 6 से 8 तक में बिहार राज्य प्रदूषण नियंत्रण पर्वद के पदाधिकारी हैं, जबकि तीसरे सेट में Respondent No.- 9 जो Private Respondent है। Respondent No.- 9 के अधिवक्ता द्वारा written submission दाखिल करने हेतु समय की मांग की गयी साथ ही अपीलार्थी के विद्वान अधिवक्ता एवं बिहार राज्य प्रदूषण नियंत्रण पर्वद द्वारा भी समय की मांग की गयी। सरकार का कोई प्रतिनिधि उपस्थित नहीं है। अगली तिथि के एक सप्ताह पूर्व Private Respondent अपना written submission दाखिल कर दें। अगली तिथि पर सभी पक्षों की सुनवाई की जायेगी। सरकार की ओर से राज्य सरकार के Counsel भी उपस्थित रहें।

सुनवाई की अगली तिथि 03.06.2024 को अपराह्न 4:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।



(बन्दना प्रियषी)

सचिव

पर्यावरण, वन और जलवायु
परिवर्तन विभाग, बिहार।

(गिहिर कुमार सिंह)

अपर मुख्य सचिव
उद्योग विभाग, बिहार।

(चैतन्य प्रसाद)

अध्यक्ष-सह-सदस्य
राजस्व पर्वद, बिहार।



13 May 2025

BIHAR002C2153500051019

[BIHAR COURT FEE]
₹:10

वर्क ऑफ़ मजिस्ट्रेट
पर्वद विभाग

बिहार राज्य प्रदूषण नियंत्रण पर्वद
अधीनस्थ विभाग

अनुसूची 1 का अनुसूचक संख्या 157

दिनांक की क्रम सं० और तारीख 1	आदेश और आचार्यवारी का हस्तक्षेप 2	आदेश पर की गर्हकारिताओं के बारे टिप्पणी तारीख सह 3
02.01.2024	<p>इस वाद की सुनवाई दिनांक - 02.01.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 25/01/24 को 4.00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">  (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य </p>	<p>रड नगरिस प्राक्य अनुसूचक संख्या 23-01-24</p> <p>एक निमित्त प्राक्य अनुसूचक संख्या 23-</p>
25.01.2024	<p>इस वाद की सुनवाई दिनांक- 25.01.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 16/02/24 को 4.00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">  (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य </p>	<p>रड नगरिस प्राक्य अनुसूचक संख्या 23-</p> <p>एक निमित्त प्राक्य अनुसूचक संख्या 23-</p>
16.02.2024	<p>इस वाद की सुनवाई दिनांक- 16.02.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 14.03.24 को 4.00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">  (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य </p>	<p>रड नगरिस प्राक्य अनुसूचक संख्या 23-</p> <p>एक निमित्त प्राक्य अनुसूचक संख्या 23-</p>
14.03.2024 15/04/24	<p>इस वाद की सुनवाई दिनांक- 14.03.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 14-04-24 को 4.00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">  (चैतन्य प्रसाद) अध्यक्ष-सह-सदस्य </p>	<p>रड नगरिस प्राक्य अनुसूचक संख्या 23-</p> <p>एक निमित्त प्राक्य अनुसूचक संख्या 23-</p>



आदेश की क्रम सं० और तारीख	आदेश और पदाधिकारी का हस्ताक्षर	कलम 144 की नियमों की सं० (विशेषी तारीख)
23.09.2024	<p>इस वाद की सुनवाई दिनांक-23.09.2024 को माननीय अपर सदस्य, राजस्व पर्षद के कार्यालय कक्ष में अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"><i>(Signature)</i> (डॉ० सफीना ए०एन०) अपर सदस्य</p> <p>इस वाद की सुनवाई दिनांक-23.09.2024 को अपराह्न 4:00 बजे माननीय अपर सदस्य के न्यायालय में निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक-...1.10.24... को अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"><i>(Signature)</i> (डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नौलिन प्राइम अंडु प्रवर्षक नर्स. - 27.1.25</p>
13.01.2025	<p>इस वाद की सुनवाई दिनांक-13.01.2025 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक-...27.1.25... को अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"><i>(Signature)</i> (डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नौलिन प्राइम अंडु प्रवर्षक नर्स. 21/10/25</p>



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आदेश की तारीख और तिथि 1	आदेश और पदवीकारों का हस्ताक्षर 2	आदेश पर की गई कार्यवाही के बारे में दिनांक तारीख 3
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03.06.2024

इस वाद की सुनवाई दिनांक- 03.06.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक- 09/07/24 को अपराह्न 4:00 PM बजे निर्धारित की जाती है।

सभी संबंधित को सूचित करें।

(चैतन्य प्रसाद)
अध्यक्ष-सह-सदस्य।

09.07.2024

बिहार राज्य प्रदूषण नियंत्रण पर्वद, राज्य सरकार एवं Respondent No. 9 के विद्धान अधिवक्ता उपस्थित। अधीलाथी की ओर से कोई भी उपस्थित नहीं है। Pleading Complete हो चुका है। सुनवाई हेतु अगली तिथि निर्धारित की जाती है। सुनवाई की अगली तिथि 27.08.2024 को अपराह्न 04:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।

राजिव परिवारण, वन और जलवायु परिवर्तन विभाग, विहार।

अपर मुख्य सचिव उद्योग विभाग, विहार।

अध्यक्ष-सह-सदस्य राजस्व पर्वद, विहार।

BIHAR COURT FEE ₹10
BREC002C350500051015
13 May 2025

20/8/24
one LA of Akhebat is present. The LA of PCB is present. LA of R-9 (Unit owner) is also present. LA of Akhebat such agreement. Let the case be put-off on 3/9/24.

20/8/2024
Secretary

20/8/24
Chairman

एक जोरिप प्राप इस्ता
एक जोरिप प्राप इस्ता
एक जोरिप प्राप इस्ता



जुद्धी

Case No.

आदेश की तारीख और तारीख	आदेश और प्रतिक्रिया का हस्ताक्षर	आदेश पर की गई सुनवाई के बारे में दिवसीय तारीख सहित
27.01.2025	<p>बिहार राज्य प्रदूषण नियंत्रण पर्वद के विद्वान अधिवक्ता उपस्थित। अपीलार्थी के विद्वान अधिवक्ता अनुपस्थित। न्यायालय द्वारा राज्य सरकार के विद्वान अधिवक्ता को निदेश दिया गया कि सुनवाई की अगली तिथि तक Case के Current Status को Documents के साथ जमा करें।</p> <p>सुनवाई की अगली तिथि दिनांक-19.02.2025 को अपराहन 4:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">(डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नोडिस-यॉफ्य अड्डे नोडिस नोडिस</p>
19.02.2025	<p>बिहार राज्य प्रदूषण नियंत्रण पर्वद एवं अपीलार्थी के विद्वान अधिवक्ता अनुपस्थित। पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उद्योग विभाग के संयुक्त सचिव उपस्थित। Private Respondent No-9 एवं उनके विद्वान अधिवक्ता उपस्थित। अधिवक्ताओं के अनुपस्थिति के कारण वाद सं०-05/2020 के सुनवाई को स्थगित कर सुनवाई की अगली तिथि दिनांक-19.03.2025 को अपराहन 04:00 बजे निर्धारित की जाती है। सभी सम्बन्धित को सूचित करें।</p> <p style="text-align: center;">(डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नोडिस-यॉफ्य अड्डे नोडिस नोडिस</p>

BIHAR COURT FEE

₹ 5



BRECR002C250100038062

15 Jan 2025



आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर ली गई कार्रवाई से बारे में टिप्पणी तारीख सहित 3
	<p style="text-align: center;">Board of Revenue, Bihar, Patna Appeal (Pollution) Case No.05 of 2020 Dist.:- Aurangabad.</p> <p>PRESENT :- 1. Dr. Safeena A. N., I.A.S., Additional Member. 2. Sri Anil Kumar Joint Secretary, Department of Industries. 3. Mrs Punam Kumari, Joint Secretary, Environment, Forest & Climate Change Department.</p> <hr/> <p>Shambhu Sharan Singh - Petitioner/ Appellant Versus Respondent/ Opp. Party</p> <p>(1) The State of Bihar, through the Principal Secretary, Department of Industries, Bihar Patna. (2) The Principal Secretary, Agriculture Department, Bihar, Patna. (3) The Collector, Aurangabad. (4) The Additional Collector-cum-District Grievance Redressal Officer, Aurangabad. (5) The Sub Divisional Officer, Daudnagar, Aurangabad. (6) Bihar State Pollution Control Board, through its Chairman, Patna. (7) The Chairman, Bihar State Pollution Control Board, Patna. (8) The Regional Officer, Bihar State Pollution Control Board, Patna. (9) Lakshman Prasad, son of Rameshwar Singh, Director/Prop. of Rameshwari Cold Storage, Aurangabad.</p> <hr/> <p>Appearance : For the Appellant : Sri Suraj Samdarshi For the Respondent no. 6 to 8 : Sri Parijat Saurav For the Respondent no.9 : Sri Rajeev Shekhar</p> <hr/> <p style="text-align: center;"><u>ORDER</u></p> <p>The present appeal arises from the Patna High Court's order dated 04.02.2020 in C.W.J.C. No. 20498 of 2019, which declined to exercise jurisdiction under Article 226 of the Constitution, citing the appellant's statutory remedy under Section 31 of the Air (Prevention</p>	<p style="text-align: center;">BIHAR COURT FEE ₹10 BREC002C250500051007 13 May 2025</p> <p style="text-align: center;">BIHAR COURT FEE ₹10 BIE C1002 C250500051008 13 May 2025</p>
25.03.2025		

आदेश की क्रम सं०
और तारीख
1

आदेश और पदाधिकारी का हस्ताक्षर
2

आदेश पर की गई
कार्रवाई के बारे में
लिखनी तारीख सहित
3

& Control of Pollution) Act, 1981. The Court allowed the appeal to be filed before the Board of Revenue without objections on delay.

The appellant is the founder-director of Vivekanand Mission School, Daudnagar, affiliated with CBSE, Delhi. The dispute concerns a cold storage project by Rameshwari Agro Services Pvt. Ltd., originally planned on Plot No. 118, Survey No. 743, Khata No. 108, Plot No. 499. Upon knowing that the cold storage would use ammonia, a hazardous gas, the appellant raised concerns with authorities. Following complaints, the Additional Collector's report (13.06.2018) recommended halting construction due to non-compliance with land use regulations. As per the direction of Collector the Sub-Divisional Officer (22.06.2018) investigated, revealing that the cold storage lacked a No Objection Certificate (NOC) from state environmental authorities, leading to a construction halt. Later the Bihar State Pollution Control Board denied the NOC on 17.11.2018.

However, following an appeal (Pollution Case No. 24 of 2018), the opposite party was granted an NOC on 18.04.2019. The appellant argues that the appellate authority failed to apply the revised criteria under the Central Pollution Board's notification dated 07.03.2016, issued under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, which was mandatory for pending and future proposals. Parents of students also raised concerns, leading the District Collector to impose a stay on the cold storage construction (letter no. 3441, dated 17.08.2019). Later the Additional Collector's reported (13.06.2018) that the cold storage was less than 25 meters from the school. Nevertheless, the construction stay was lifted (memo no. 3902, dated 14.09.2019), advising the appellant to appeal the land conversion approval.



आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में विशेषी तारीख सहित 3
	<p>Challenging this, the appellant filed a writ petition, and the Patna High Court (order dated 14.10.2019) issued a notice and stayed construction. Later, on an interlocutory application on 04.02.2020, the Hon'ble High Court noted that the appellant was aggrieved by the Pollution Control Board's consent order (18.04.2019) and directed them to appeal under section 31 of the Act, granting liberty to file within four weeks with delay condonation.</p> <p>A detailed counter affidavit filed by opposite party 6 to 8 indicated that in appeal no. 24 of 2018, Board of Revenue ruled on 21.02.2019 that the application should have been reviewed based on the regulations in force at the time of submission. In compliance, the Board applied the 08.11.2003 notification, which required only a 25-meter minimum distance from schools/habitation. Since the inspection report confirmed compliance, the NOC was issued on 18.04.2019.</p> <p>The appellant also filed a rejoinder against the above counter affidavit filed by opposite parties 6 to 8 stating the inspection report of Additional Collector showing the distance of less than 25m.</p> <p>The counter affidavit filed by the aggrieved opposite party no. 9 stated that the appellant is improperly invoking the Review Jurisdiction of Board of Revenue, effectively seeking a review of the 21.02.2019 order in Pollution Case No. 24 of 2018, which is not allowable. It also stated that the appellant is repeatedly filing frivolous litigations to harass the deponent and force the sale of land. He further stated that the District Magistrate reviewed the matter in full and issued a well-founded order with no irregularities. The order was issued after a through investigation by a three-member committee formed on 15.07.2019, which submitted its findings on 27.08.2019, confirming compliance with all norms. The aggrieved</p>	<p>BIHAR COURT FEE ₹10 13 May 2025 JREC002C250500051012</p> <p>BIHAR COURT FEE ₹10 13 May 2025 BREC002C250500051018</p>



आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 8
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party also contested that the appellant's claims regarding land conversion and pollution can not be adjudicated in this petition due to disputed facts and the availability of alternative remedies. Since the appellant has already filed an appeal in the Land Conversion case, raising the issue in this forum is improper, making the petition fit for dismissal. He further argued that the pollution concerns are also untenable, as the order allowing the cold storage was passed after due consideration.

Heard learned advocates on behalf of appellant, aggrieved party, BSPCB and the representatives on behalf of the Department of Industries and Environment Forest and Climate Change Department on various occasions. Having heard the learned advocates and representatives on behalf of the Departments and having gone through the records, I am of the conclusion that the Board of Revenue in the appeal case no. 24/2018 had passed a reasoned order. The Board in it's order clearly instructed BSPCB to follow regulations in force at the time of submission of application and accordingly BSPCB granted an NOC on 18.04.2019. I don't find a reason to undo the earlier order of the Board of Revenue. Realising the facts that the NOC was granted lawfully, the present petition is dismissed.

A. N.
25.3.25
(Dr. Safeena A.N.)
Additional Member
Board of Revenue.

A. N.
25.3.25
(Dr. Safeena A.N.)
Additional Member
Board of Revenue.



अभिप्रमाणित छाया प्रतिलिपि
उपर सूचित
प्रशाखा पदाधिकारी
(अपील शाखा)
राजस्व पर्वद, बिहार, पटना



AMVA

- 34 -

Amesure 'B'

Prof. (Dr.) Jyotirmoy Datta

M.B.B.S., D.O., M.S.(Cal) Eye Surgeon
Ex Head, Eye Department
N.R.S. Medical College Hospital
Calcutta National Medical College Hospital

Regd. No. : 36297
Phone : 033 2422 3295(R), Mobile : 98310 81088
E-mail : dr.jyotirmoydatta@gmail.com

Optical Plaza

61, Rash Behari Avenue, Opp. Lake Mall, Kolkata - 26

Mon 3 P.M. To 6 P.M.
Thurs 3 P.M. To 6 P.M.

For appointment : 90073 94290

COVID 2020

Poushali Banerjee 42

RE

Acute Ant-Uveitis

↓

Treated with
Pred forte E/D
Oral steroid (40mg)

Homide E/D
(Pt. did not apply)

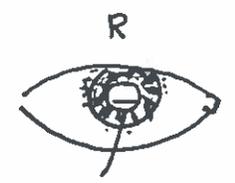
Rx

① Pred forte Eye drop RE
6 times daily 5 days } 2
4 " " 5 " } weeks
3 " " 5 " }

② Homide Eye drop RE
Thrice daily - 2 weeks

③ Tab. Wysolone 10
3 tab. daily after B/F x 5 days }
2 " " " " x 5 " } 2
1 " " " " x 5 " } weeks

④ Tab. Paro 40
1 tab daily before B/F x 2 weeks
17 MAR 2020



Hypopyon

Review on

01/04/25

PAXUM 5 1 tab. daily at bed time - 5 days

ature

- 34 -

1-35-

Prof. (Dr.) Jyotirmoy Datta

M.B.B.S., D.O., M.S.(Cal) Eye Surgeon
 Ex Head, Eye Department
 N.R.S. Medical College Hospital
 Calcutta National Medical College Hospital
 Regd. No. : 36297
 Phone : 033 2422 3295(R), Mobile : 98310 81086
 E-mail : dr.jyotirmoydatta@gmail.com

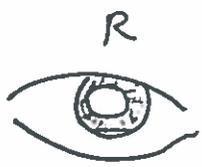
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Case Examined
 by Prof. Dr. Pahari
 Mishra.

Poushali Banerjee 42

Rx



Media. Hazy
 PH 6/6

INVESTIGATIONS TO BE DONE

- Blood for Sugar PP, F
HbA1c
 - BP
 - ECG
 - X-Ray Chest PA V.
- | |
|------------------------------|
| • CBC |
| • ESR |
| • CRP |
| • MT (1 in 10,000) |
| • ACE (Sarcoidosis) |
| • QUANTIFERON (Tuberculosis) |

1. Pred forte Eye drop RE
6 times daily
2. Homide } Eye drop Thrice
3. Nevamac } daily Right Eye
4. Wysolone 10
5 de tab. daily after
Breakfast
5. Pam 40 1 tab. daily before
Breakfast

Review 24/3/25

Adv.
 • OCT (Macula)
 • OCT Angiogram
 20 MAR 2025

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MEDICAL RESEARCH FOUNDATION



PATIENT FLOW CHART

PATIENT NAME :

Mrs. Paushali Banerjee
6037591

MRD NO :

S.NO	DATE	PROCESS	SIGNATURE
	25/4/25	Dr. JB	<i>[Signature]</i>

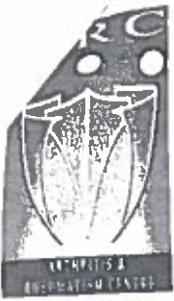
Allergic to dilatation drop: Yes No

PLEASE ADMINISTER ONLY ONE DROP AT A TIME

S. NO	DILATATION ORDERS (Please circle the dilatation drops which is to be administered)	Eye			1st Dose	2nd Dose	3rd Dose
		OD	OS	OU			
1.	Tropicamide eye drops 1%	<input checked="" type="checkbox"/>	<input type="checkbox"/>	<input checked="" type="checkbox"/>			
2.	1. Tropicamide eye drops 1% + 2. Homatropine eye drops	HA&T	<input type="checkbox"/>	<input type="checkbox"/>			
3.	1. Cyclopentolate eye drops + 2. Tropicamide eye drops 1% + 3. Cyclopentolate eye drops	CTC	<input type="checkbox"/>	<input type="checkbox"/>			
4.	Tropicamide and phenylephrine	T+	<input type="checkbox"/>	<input type="checkbox"/>			
5.	ROP Drops (Hydroxypropyl methyl cellulose + Tropicamide and phenylephrine)	ROP	<input type="checkbox"/>	<input type="checkbox"/>			
6.	Homatropine eye drops	HA	<input type="checkbox"/>	<input type="checkbox"/>			
7.	Cyclopentolate eye drops	C	<input type="checkbox"/>	<input type="checkbox"/>			
8.	DO NOT DILATE		<input type="checkbox"/>	<input type="checkbox"/>			Remarks
9.	DILATE WITH PERMISSION		<input type="checkbox"/>	<input type="checkbox"/>			

S.No.	Date	Process	Signature
	25/4/25	Review 3 months	<i>[Signature]</i>

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Dr V V Kaushik
MRCP(UK) CCT(Rheumatology) FRCP(Lond)

Arthritis & Rheumatism Centre
 17 Jambulingam Street, Nungambakkam
 Chennai, Tamil Nadu - 600034

Email: vvkaushik@hotmail.com
 Website: www.arthritis-go.com

Paushali Banerjee
 Patient Id: VVKARC13389
 +919433253274

Female, 45 Years

By: Dr. Viswanath Kaushik

Date: 25 Mar, 2025

Clinical Notes

- Complaints
- Referred by Dr J Biswas
 - NGAU
- Diagnosis
- Uveitis
- Note
- To commence Bonmiraa 40mg

Prescription(Rx)

Drug Name	Strength	Frequency	Instructions
1. Tablet Statbloc 180 tablets	5 mg	1 - 0 - 1 Morning Afternoon Night	3 month(s) After Food
2. Tablet Ben Glow 90 tablets		1 - 0 - 0 Morning Afternoon Night	3 month(s) After Food
3. Injection Bonmiraa		1 injection(s) every other week	3 month(s) 25/03, 08/04, 22/04, 06/05, 20/05 and 03/06

Dr V V Kaushik FRCP
 Reg: 55385

Dr V V Kaushik FRCP
Consultant Rheumatologist
Apollo Hospitals
Reg No 55385

Thumb Space Split

Touchari

-38-

Prof. Dr. Jyotirmoy Datta

M.B.B.S., D.O., M.S.(Cal), Eye Surgeon
Ex Head, Eye Department
• N. R. S. Medical College Hospital
• National Medical College Hospital
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OPTICAL HOUSE

51B, Rashbehari Avenue,
(Near Lake Market),
Kolkata - 700 026,
M.: 9038271978,
Tuesday & Friday 3PM to 6 P.M.

Poushali Banerjee 42

C/O
Discharge/R/L
Eye ache

Rx



- | | | |
|-------------|------|-------------------------|
| 1. Hymoist | } | Eye drop |
| 2. Myticom | | Both Eyes |
| 3. Nevaxac | | Thrice daily
- 3 wks |
| 4. Eye Mist | Gel | at bed |
| time | Both | Eyes |

NEXT

20/5/2025

Jyotirmoy
30 MAY 2025

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